

**Supply of Impure water in New Delhi**

10091. SHRI N.E. HORO : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government's attention has been invited to Hindustan Times dated 10 April, 1984 that the residents of New Delhi, have been using impure water since long;

(b) if so, the details regarding the reaction of Government in this regard;

(c) whether Government have made any inquiry in this regard and have also checked the records of soda ash and bleaching powder, which are issued to treat water and whether some dead chlorinators have also been seized and replaced; and

(d) if so, the details in this regard ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) Yes.

(b) As reported by the N.D.M.C., the residents of the NDMC are not getting impure water.

(c) and (d) The NDMC is reported to have checked different installation and found the chlorinators working and the water being adequately chlorinated before being supplied to the residents. They have also taken samples from different places and tested and these were not found contaminated.

The NDMC have further reported that adequate quantity of bleaching powder is available in their stores and is being issued regularly. No dead chlorinators have seized or replaced by them.

**Registration of Powder of Attorney in Delhi**

10092. SHRI SATYASADHAN CHAKRABORTY : Will the Minister

of WORKS AND HOUSING be pleased to state :

(a) whether it is fact that there is a spurt in the registration of powder of attorney with a view to transfer properties in Delhi in view of some restrictions on such transfers;

(b) if so, the number of such documents registered in Delhi during last five years and the estimated loss of revenue to D.D.A. in matter of its share in price escalation, Delhi Administration for the loss of stamp duty and the Municipal bodies in Delhi for the loss of Municipal tax on such transfer; and

(c) whether Government propose to take some steps to curb the evil and encourage the people to resort to lawful methods of transfers ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) to (c) Government have not quantified the extent of the alleged malpractice. However, the Govt. is examining a proposal to amend the Delhi Land (Restrictions or Transfers) Act, 1972 with a view to preventing possible surreptitious sale or transfer of property through General Power of Attorney.

**Absorption of Work Charged Staff of CPWD in Delhi Circles**

10093. SHRI K.A. RAJAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the civil works of Pragati Maidan were transferred from the C.P.W.D. to Trade Fair Authority in 1983;

(b) if so, the number of muster roll workers who became surplus according to each category of post and were retrenched by the Executive Engineer Exhibition Division No. 1, C.P.W.D.?